



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu/Srinagar.

Notification

Jammu, the 7th February, 2019

SRO 102.- In exercise of the powers, conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of Toll leviable under the said Act for the black soil measuring 2600 cft to be imported into the state from Haryana by Mayank Goswami Cricket Academy with the condition that the owner certifies that the soil so imported is exclusively meant for preparing cricket pitches for the academy.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary) IAS

Principal Secretary to Government

No. ET/Estt/81/2018

Dated:-07-02-2019

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K.
3. Deputy Excise Commissioner, Toll Post Lakhapur.
4. Pvt. Secretary to Hon'ble Finance Minister.
5. Pvt. Secretary to Hon'ble Minister of State for Finance.
6. Private Secretary to Principal Secretary, Finance Department.
7. Concerned for information.
8. Stock file/Incharge website, Finance

(Dr. Aadil Fareed) KAS

Deputy Secretary to Government